other varieties of rice which are consumed by the common man in the country-

1565. [Transferred to the 20th. De cember, 1978.]

## Purchase of sugar by the S.T.C, for export

1566. SHRI L. R. NAIK:
SHRIMATI KUMUDBEN

MANISHANKER JOSHI: SHRI
H. K. BASAVARAJ: SHRI
SATCHIDANANDA:

Will the Minister of COMMERCE, CIVIL SUPPLIES AND COOPERATION be pleased to state:

- (a) whether it is a fact that the State Trading Corporation was purchasing sugar for export prior to the recent decontrol at a price settled by negotiation with the Indian Sugar Mills Association and the National Federation of Cooperative Sugar Factories who in turn were allotting quota on *pro rata* basis among their constituents:
- (b) whether there is any departure from that practice now; and
- (c) if so, what are the details In this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE, CIVIL SUPPLIES AND COOPERATION (SHRI ARIF BEG): (a) Prior to decontrol of sugar in August, 78, STC used to purchase levy free sugar at a price settled by negotation with Indian Sugar Mills Association and the National Federation of Cooperative Sugar Factories. The last purchase of levy free sugar was finalised in March, 77. Indian Sugar Mills Association and National Federation of Cooperative Sugar Factories were allotting the quota among their constituents, limited to the regionwise allocations fixed by the Department of Food. In casa of levy sugar, no negotiation with the industry was required as the prices were determined

under the Levy Price Orders issued by the Government from time to time.

- (b) Yes, Sir.
- (c) After decontrol, State Trading Corporation has been purchasing sugar by inviting tender offers from sugar factories.

## Diversion of loan given by the Life Insurance Corporation of India to D.D.A, for construction of houses for the members of the EPDP Cooperative Housing Society for other projects

1567. SHRI M. KADERSHAH: Will the Minister of FINANCE be pleased to refer to the answer to Unstarred Question No. 2067 given  $i_n$  the Rajya

Sabha on the 22nd August, 1978, and state:

- (a) whether it is a fact that the Life Corporation Insurance of India expressed dissatisfaction over the per formance of the Delhi Development Authority in the Matter of construc tion of houses for the members of the Displaced Persons East Pakistan Co operative Housing Society with the loan of one crore rupees advanced by the Corporation;
- (b) whether it is also a fact that the Life Insurance Corporation has charged that the Delhi Development Authority has invested a substantial part of the loan-money in some of their commercial projects instead of utilising the entire loan for the purpose of construction of houses for the members of the East Pakistan Displaced Persons Cooperative Housing Society; and
- (c) if the answer to parts (a) and (b) above be in the affirmative, what action has been taken against the persons responsible for the diversion of the Life Insurance Corporation  $loa_n$  for other projects?

THE MINISTER OF FINANCE (SHRI H. M. PATEL); (aj to (c) The necessary information is being gather  $^{\wedge}$  ed and will be laid  $o_n$  the Table of the House as soon as it ie available.